

The details of the scheme for the 10 per cent outright grant of subsidy are being worked out and as soon as it is approved, the scheme will be ready for implementation after the choice of the entitled districts is finalised in consultation with the respective State Governments.

This scheme for 10 per cent subsidy is in addition to the arrangements that have been made with Industrial Financial Corporation of India, the Industrial Development Bank of India and other financial institutions for extending financial assistance on concessional terms to small and medium-sized industrial enterprises in a number of backward districts that have been selected by the Central Government in consultation with the respective State Governments.

**DEMARICATION OF SPHERES FOR
EMPLOYEES' PARTICIPATION IN
ADMINISTRATION**

1555. SHRI INDER SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railway employees have recently urged for a clear demarcation of spheres for their participation in the administration of the railways; and

(b) if so, whether the delimitation of spheres of work in this connection has been done; if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) and (b) As a result of discussions recently held with recognised Federations and Unions, the question of definition [extension] of areas of participation of labour and management is being examined. v

ISSUE OF INDUSTRIAL LICENCES

1556. SHRI INDER SINGH: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

(a) whether Government have streamlined the procedure for the issue of industrial licences;

(b) if so, the details thereof;

(c) the number of applications that are pending disposal, itemwise; and

(d) the time by when they will be disposed of?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA): (a) and (b) Government have always been alive to the need for minimising delays in the disposal of industrial licence applications and, wherever feasible, the licensing procedures have been streamlined. Every effort is being made to ensure that decisions are taken and conveyed expeditiously. A system of issue of letters of intent to the applicants has also been in vogue for the past few years so that the applicants could go ahead with the finalisation of their proposals for import of machinery, foreign collaboration etc., at the earliest. Powers have been delegated to the administrative Ministries to decide certain types of industrial licensing cases without reference to the Licensing Committee. The meetings of Sub-Committee of the Licensing Committee are now held every fortnight to dispose of the industrial licensing cases expeditiously. Meetings are also held periodically by the Chairman of the Licensing Committee to review the position of pending applications and instructions are issued wherever necessary for their expeditious disposal. As a result of these measures, the number of long-pending cases has been considerably reduced in recent months.

(c) 442 applications out of those received upto the 31st December, 1969, are pending disposal. A statement showing the industry-wise break-up of the pending applications is attached.

Out of 1022 applications, excluding Carrying-On-Business applications, received during the first half of 1970,

152 have been disposed of and the remaining applications are under examination.

(d) As each application has to be examined in detail from various angles, it is not possible to specify any precise time limit within which all the pending applications will be disposed of. Every effort is, however, being made to ensure that the applications are disposed of as early as possible.

STATEMENT

Industry	Number of applications pending
1. Iron and Steel	.. 17
2. Non-Ferrous Metals	.. 1
3. Fuels	.. 37
4. Prime Movers	.. 3
5. Electrical Equipment	.. 69
6. Telecommunications	.. 14
7. Transportation	.. 50
8. Industrial Machinery	.. 11
9. Machine Tools	.. 2
10. Agricultural Machinery	.. 5
11. Misc. Mech. & Engg. Industry	.. 8
12. Commercial Office & Household Equipment	.. 3
13. Scientific Instruments	.. 1
14. Chemicals	.. 60
15. Dye-stuffs	.. 3
16. Drugs & Pharmaceuticals	.. 11
17. Textiles	.. 78
18. Sugar	.. 35
19. Fermentation Industry	.. 6
20. Food Processing Industry	.. 8
21. Soaps, Cosmetics, etc.	.. 1
22. Rubber Goods	.. 3
1244 RS-6.	

23. Leather & Leather Goods .. 7

24. Glass .. 6

25. Ceramics .. 2

26. Defence Industries .. 1

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RALLY BY RAILWAYMEN

1557. SHRI GANESHI LAL CHAUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railwaymen had held a big rally in New Delhi on the 27th July, 1970; and

(b) if so, the details of their demands?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) Yes, Sir; there was a rally of railway-men under the aegis of the All India Railwaymen's Federation on that day.

(b) The demands of the employer? are:—

- (1) grant of interim relief of Rs. 70 per month;
- (2) need based minimum wage of about Rs. 250 for railwaymen; and
- (3) inclusion of an employees' representative in the Pay Commission. \S

PERMISSION TO CHARTERED ACCOUNTS TO DO COST AUDIT

1558. SHRI MONORANJAN ROY:
SHRI K. P. SUBRAMANIA
MENON:

Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a Notification has recently been issued by his Department under section 632 of